

DIVISION BENCH

O-124

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/737(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th April, 2021, 10:30 A.M

Name of the Company	GANGADHAR HIGHTS PVT. LTD. Vs. BABCOCK BORSIG LTD.		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED PHYSICALLY AND/OR THROUGH VIDEO CONFERENCE :

Mr. Shaunak Mitra, Advocate - For the Financial Creditor
Mr. Sayantak Das, Advocate

Mr. Rishav Banerjee, Advocate - For the Corporate Debtor
Mr. Ritoban Sarkar, Advocate
Miss Madhuj Burman, Advocate

ORDER

The Ld. Counsel on both sides are present.

The Ld. Counsel for the Financial Creditor submits that the matter has been settled in terms of the Settlement agreement dated 6th April, 2021. The Settlement agreement shall form part of the record.

The CP(IB)/737(KB)/2020, is dismissed as withdrawn. Liberty is, however, given to the Financial Creditor to file an Application seeking revival of the CP(IB)/737(KB)/2020, at the stage it was left out, in case the settlement fails.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

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